

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 9/252/NCLT/AHM/2017**


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.05.2017**

Name of the Company: Registrar of Companies, Gujarat  
V/s.  
Kajol Impex Ltd.

Section of the Companies Act: Section 252 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWA	ADV.	RESPONDENT	
2.				

**ORDER**

None present for Registrar of Companies/ Petitioner. Learned Advocate Mr. Navin Pahwa present for Respondent.

For the last two adjournments none present from Registrar of Companies in spite of posting the matter as a last chance. Hence the arguments of petitioner is treated as heard.

Heard arguments of Learned Counsel for Respondent.

Orders reserved.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 19<sup>th</sup> day of May, 2017.